



GOVERNMENT OF JAMMU & KASHMIR U.T

OFFICE OF THE DEPUTY COMMISSIONER RAMBAN

E-mail:- dcramban-jk@nic.in

Fax/Ph. 01998-266906/266789

The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi

No: DCR/ARA/2024-25/237-38


Dated: 27.09.2024

Subject: Compliance Report of Deputy Commissioner, Ramban in compliance to Hon'ble National Green Tribunal directions dated 27.08.2024 passed in O.A No. 706/2022 titled Asgar Ahmed Najar v/s Ministry of Environment, Forest and Climate Change & Others.

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 27.08.2024 passed in O.A No. 706/2022 titled Asgar Ahmed Najar v/s Ministry of Environment, Forest and Climate Change & Others the compliance report of the Deputy Commissioner, Ramban may kindly be taken on record and place before the Hon'ble NGT for consideration:-

Yours Faithfully,


Baseer-Ul-Haq Chaudhary (IAS)
Deputy Commissioner,
Ramban

Copy to:-

1. Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

Original Application No. 706/2022
(I.A No. 260/2022)

Asgar Ahmed Najar

....Applicant

V/s

Ministry of Environment, Forest and Climate Changer & Ors.

....Respondents

IN THE MATTER OF: Report on behalf of Deputy Commissioner, Ramban interns
of Hon'ble NGT order passed on 27.08.2024.

MAY IT PLEASE YOUR LORDSHIPS.

The undersigned being Deputy Commissioner, Ramban submits that the above titled case was listed for hearing on 27.08.2024 before the Hon'ble Court and the personal apperance of the undersigned was called by the Hon'ble NGT. During the course of adjudication, the Hon'ble Court passed directions at Para 07, the operative part of which is reproduced as under:-

“Let Deputy Commissioner, Ramban should file the revelant record showing that land in question is State land and further that the amout of compensation is not payable to a Cultivator or person who is in unauthorized occupation/possession of the land. He may do so within two weeks”.

In Compliance to the above directions passed by Hon'ble NGT, this office vide No. DCR/ARA/2024-25//212-14 dated 30.08.2024 issued directions to Sub Divisional Magistrate, Banihal to submit factual report along with relevant Revenue record and also clarify the rule position which prohibits the authorities to disburse compensation in favour of the affected persons.

The Sub Divisional Magistrate, Banihal vide his communication No. SDMB/2024-25/402 dated 14.09.2024 submitted his report, which reveals that:-

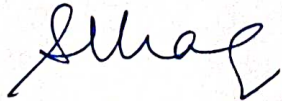
1. As per Khasra Girdawari- Rabi (Year: 1955);

- Land bearing Khasra No. 638/582 measuring 01M is recorded in the ownership of State (Malkiyati Sarkaar) but in possession of Khazir, Habib etc. who are recorded as Gair Maroosi. The land type is recorded as: GM Gharhat.
- Land bearing Khasra No. 649/582 measuring 01K-18M is recorded in the ownership of State (Malkiyati Sarkaar) but in possession of Khazir, Habib etc. who are recorded as Gair Maroosi The land type is recorded as: Abi Doem.


Deputy Commissioner
Ramban

- Land bearing Khasra No. 647/582 measuring 17M is recorded in the ownership of State (Malkiyati Sarkaar) but in possession of Khazir, Habib etc. who are recorded as Gair Maroosi. The land type is recorded as: Abi Doem (for 8M) and GM Nalla (for 09M).
2. As per Khasra Girdawari - (Year: 1956-1966);
 - All of the aforementioned Khasra Nos were in the possession of same persons viz., Khazir, Habib etc. for the period 1956-1966.
 - Further, the land continued to be recorded in the ownership of State.
 3. As per Khasra Girdawari- Rabi (Year: 1967);
 - Except Khasra No. 638/582 measuring 01M, the recorded entries of the aforementioned persons (as cultivators/possessors) were not reflected in the remaining Khasra Nos in the revenue record.
 - However, the land continued to be recorded in the ownership of State.
 4. As per Khasra Girdawari - (Year: 1967-1989);
 - The same entries were continued for the period 1967-1989 (Rabi).
 5. As per Khasra Girdawari- Kharief (Year, 1989):
 - Land bearing Khasra No. 648/582 measuring 10K was recorded in the ownership of State but in the possession of new persons viz, Ahmed, Ghulam, Ramzan, etc. Ss/o Khazir, Habib, etc.
 - Land bearing Khasra No. 638/582 measuring 01M continued to be recorded in the ownership of State but in the possession of Khazir, Habib, etc.
 6. As per Khasra Girdawati (Year, 1989-2019);
 - The same entries were continued for the period 1989-2019 (Rabi)
 7. As per Khasra Girdawari Kharief (Year: 2019);
 - The recorded entries of the aforementioned persons (as cultivators/possessors) were expunged from the Khasra No. 648/582 and Khasra No. 638/582. The said entries were expunged in compliance with the directions issued by the Hon'ble High Court of Jammu & Kashmir in WP PIL No. 19/2011 and MP No. 10/2016 case titled SK Bhalla V/s State & Ors.
 - Subsequently, the land was recorded in the ownership and possession of State, which continues till date.

It is pertinent to mention that u/s 133 sub section (2-A) (a) (ii) of the Land Revenue Act 1996 B.K any encroachment on the State Land including in the form of


Deputy Commissioner
Ramban

491 cultivation can be removed without paying any compensation for crops. The relevant excerpt is produced below.

133 (2-A) Penalty for denial of or obstruction in the exercise of right or for encroachment; (a) Where any person is denied, or obstructed in, the lawful exercise of his right of user as provided in sub-section (1), or where any person has taken possession of or brought under cultivation or otherwise encroached upon any common land as described above, or when any person, without due authority, has taken possession of land belonging to the Government, a Revenue Officer may, on his own motion or on the application of any person interested and after such enquiry as may be deemed necessary,-

(ii) eject the person who has taken possession of or brought under cultivation or otherwise encroached upon such common land and take possession of such land without paying any compensation for crops or improvements, and may also, by order duly proclaimed, forbid repetition of the encroachment;

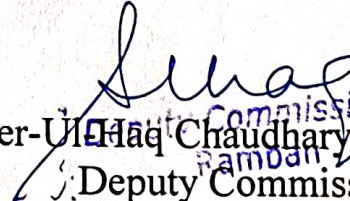
In the light of above facts, it is submitted that the petitioners are not entitled for the crop compensation in the instant case.

IN THE PREMISES:

It is therefore, respectfully prayed that the report on behalf of Deputy Commissioner, Ramban may kindly be taken on record.

Place: Ramban

Dated.


Baseer-Ul-Haq (IAS)
Deputy Commissioner,
Ramban

OFFICE OF SUB-DIVISIONAL MAGISTRATE BANIHAL

(Email: sdmbanihal@gmail.com)

(Tel/Fax: 01998255077)

Deputy Commissioner,
Ramban

No: SDMB/2024-25/ 402

Dated: 14.09.2024

Sub: Submission of factual report in O.A No. 706/2022 in I.A. No. 260/2022, titled Asgar Ahmed Najar v/s Ministry of Environment, Forest and Climate Change & Ors.

Ref: Office Communication No. DCR/ARA/2024-25/212-14 dated. 30-08-2024

Sir,

Your good self's kind attention is invited towards the above-captioned subject and reference wherein the undersigned sought fresh report from Tehsildar Banihal (vide Communication No. SDMB/2024-25/393-95 dated: 03-09-2024).

In response the Tehsildar Banihal submitted a detailed report vide no 368/OQ dated: 06.09.2024 wherein it was reported that:

- As per Khasra Girdawari- Rabi (Year: 1955):
 - Land bearing **Khasra No. 638/582** measuring 01M is recorded in the ownership of State (*Malkiyati Sarkaar*) but in possession of Khazir, Habib etc. who are recorded as *Gair Maroosi*. The land type is recorded as: *GM Gharhat*
 - Land bearing **Khasra No. 649/582** measuring 01K-18M is recorded in the ownership of State (*Malkiyati Sarkaar*) but in possession of Khazir, Habib etc. who are recorded as *Gair Maroosi*. The land type is recorded as: *Abi Doem*
 - Land bearing **Khasra No. 647/582** measuring 17M is recorded in the ownership of State (*Malkiyati Sarkaar*) but in possession of Khazir, Habib etc. who are recorded as *Gair Maroosi*. The land type is recorded as: *Abi Doem* (for 8M) and *GM Nalla* (for 09M)
- As per Khasra Girdawari – (Year: 1956-1966):
 - All of the aforementioned Khasra Nos were in the possession of same persons viz., Khazir, Habib etc. for the period 1956-1966.
 - Further, the land continued to be recorded in the ownership of State.
- As per Khasra Girdawari- Rabi (Year: 1967):
 - Except **Khasra No. 638/582** measuring 01M, the recorded entries of the aforementioned persons (as cultivators/possessors) were not reflected in the remaining Khasra Nos in the revenue record.
 - However, the land continued to be recorded in the ownership of State.
- As per Khasra Girdawari – (Year: 1967 -1989):
 - The same entries were continued for the period 1967 -1989 (Rabi).
- As per Khasra Girdawari- Kharief (Year: 1989):
 - Land bearing **Khasra No. 648/582** measuring 10K was recorded in the ownership of State but in the possession of new persons viz., Ahmed, Ghulam, Ramzan, etc. Ss/o Khazir, Habib, etc.
 - Land bearing **Khasra No. 638/582** measuring 01M continued to be recorded in the ownership of State but in the possession of Khazir, Habib, etc.


SUB-DIVISIONAL MAGISTRATE
BANIHAL

1036.
27/09/2024.

- As per Khasra Girdawari – (Year: 1989 -2019):
 - The same entries were continued for the period 1989 -2019 (Rabi)
- As per Khasra Girdawari – Kharief (Year: 2019):
 - The recorded entries of the aforementioned persons (as cultivators/possessors) were expunged from the **Khasra No 648/582 and Khasra No. 638/582**. The said entries were expunged in compliance with the directions issued by the Hon'ble High Court of Jammu & Kashmir in WPPIL No. 19/2011 and MP No. 10/2016 case titled SK Bhalla v/s State & Ors.
 - Subsequently, the land was recorded in the ownership and possession of State, which continues till date.

It is pertinent to mention that **u/s 133 sub section (2-A)(a)(ii) of the Land Revenue Act 1996**, any encroachment on state land including in the form of cultivation can be removed without paying any compensation of crops. **The relevant excerpt is produced below;**

(2-A) Penalty for denial of or obstruction in the exercise of right or for encroachment;

(a) Where any person is denied, or obstructed in, the lawful exercise of his right of user as provided in sub-section (1), or where any person has taken possession of or brought under cultivation or otherwise encroached upon any common land as described above, or when any person, without due authority, has taken possession of land belonging to the Government, a Revenue Officer may, on his own motion or on the application of any person interested and after such enquiry as may be deemed necessary,-

(ii) eject the person who has taken possession of or brought under cultivation or otherwise encroached upon such common land and take possession of such land without paying any compensation for crops or improvements, and may also, by order duly proclaimed, forbid repetition of the encroachment ;

In the light of above facts, it is submitted that the applicants/petitioners are not entitled for the crop compensation in the instant case. Hence, the report (along with revenue records) is submitted for your kind perusal and further necessary action.

Yours faithfully,

Smt
Sub Divisional Magistrate

~~SUB DIVISIONAL MAGISTRATE~~
BANIHAL

Encl 25 Dec 19

از دفتر تحصیل بانہال

انجمن جناب سب ڈویژنل مجسٹریٹ صاحب بانہال

عنوان: حصول دلورٹ لٹریٹ معاملہ اعجاز الہ ریٹام وزارت ماحولیات و آرب و سوا

جناب عالی:

Received

معاملہ عنوان الاعجاز الہ ریٹام و سوا سے متعلق ڈویژنل مجسٹریٹ صاحب بانہال

Handwritten signature and date 20/08

ڈیڑھ سال سے جاری ہے۔ 25-14/2024-2024/AR/A/212-14/2024 صرف 30/8/2024 کو

اعجاز الہ ریٹام منسٹری ماحولیات و آرب سے متعلق ہے اس ضمن میں

ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو حصول دلورٹ لٹریٹ

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

مطلبی دلورٹ لٹریٹ ڈیڑھ سال سے جاری ہے۔ 25/9/2024 کو

TEHSILDAR BANHAL

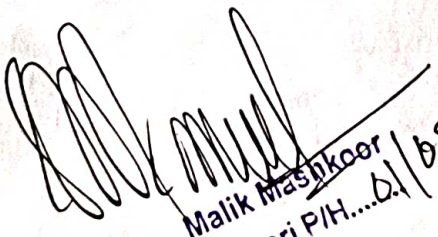
No:- 368/UR Dtl 06/09/2024

ضباب عالی -

گذشتہ خدمت ہیکہ قمر حکیم ضباب وارا ابراہیمہ ڈالٹ اڈز فٹرنٹ ضباب ڈاچی گنٹسٹر ہدایب رام بر
زیر عسری 25-204/DCR/AREA/سورخہ 24-08-30 لیبٹ حصول رپورٹ علی السوراطہ بنام وزارت تاجیہ
اور ایب ویو التفیلی رپورٹ تبدیل ہے -
14-12/

یہ ہیکہ ملاحظہ رکھا گیا بعد ملاحظہ کیا کہ سے پایا گیا کہ سوزے کرداری سال 1955ء سے 1955ء
۶۲۸ میٹریں کار مقبولہ فخر حبیب دیگرہ سالگانہ پیر شورش رقبہ تقداری امر پیر شورش ڈاٹ و پیر شورش ۶۲۹ میٹریں کار
۵۸۲ مقبولہ فخر حبیب دیگرہ سالگانہ پیر شورش رقبہ تقداری کڈ کفال و پیر شورش ۶۲۵ میٹریں کار مقبولہ فخر حبیب دیگرہ
رقبہ تقداری عام اندازان رکھا گیا ہے۔ لہرے رکھا گیا رقبہ دیگرہ مذکورہ پیر شورش حبیب دیگرہ کی کاغذ سال 1966ء
تک دنگ چلی آ رہی ہے۔ سال 1967ء دوران شریسر کرداری فخر حبیب دیگرہ کی کرداری مزید اگے دنگ
من ہے۔ سال 1951ء کی کرداری پیر شورش ۵۸۲ کی کرداری دیدہ ہونے کی وجہ سے موجود ہے۔ اسطرح سے
لہرے رکھا گیا مدعی کی کرداری پیر شورش ۵۸۲ میں سال 1955ء تا 1966ء تک ہی دنگ ہے۔ لہذا لہرے
رکھا گیا مدعی کے والد کی کرداری سال 1919ء خریف پیر شورش ۶۲۸ میٹریں کار مقبولہ امجد عظام دیگرہ رقبہ تقداری
کفال دنگ ہوئی ہے جو کہ سال 1989ء سے مسلسل 2019ء خریف تک چل رہی تھی۔ سال 2019ء
میں محنت حکم بارا مدعی کی کرداری خازن کردی تھی اور رقبہ خازن ہوا کہ حقوق کار ہو گیا۔

لہذا رپورٹ گذشتہ خدمت ہے۔


Malik Mashkoor
Patwari P/H.....51/59/24


Jaleel
Wah Tehsil
CANIHAL

No 111/NTFS

Dated 2-05-09-2024

CHAPTER XI

OFFENCES AND PENALTIES

Offences and Penalties.

119-D.—Notwithstanding anything contained in this Act or the rules made thereunder whoever commits any of the offence specified in column (2) of the Table below, shall on conviction by a Judicial Magistrate of first class for each of such offence be punishable with the sentence indicated in column (3) of the said Table, namely:—

Table

S.No.	Offence	Punishment
(1)	(2)	(3)
1.	Whoever cheats and thereby dishonestly creates documents for the purpose of selling, mortgaging or transferring by gift or otherwise of any Government land.	Imprisonment for three years and fine of ten thousand rupees.
2.	Whoever creates a forged document regarding Government land with an intention to use it for that purpose or to grab such land.	Imprisonment for three years and fine of five thousand rupees

Punishment under other laws not barred.

119-E.- Nothing in this Act shall prevent any person from being prosecuted and punished under any other law for the time being in force for any act or omission made punishable by or under this Act:

Provided that no person shall be so prosecuted and punished for the same offence more than once.

Offences by companies.

119-F.—Where an offence under this Act is committed by a company, every person who, at the time the offence was committed, was in charge of, and was responsible to the company for the conduct of the business of the company as well as the company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

119-G. The Board shall be competent for upward revision of the fines provided under this Act from time to time.”.

- Section 127.- In clause (b), for “land-holders or tenant” substitute “land-holders or occupant”.
- Section 128.- In sub-section (1), for “a tenant” substitute “an occupant”.
- Section 129.- Omit.
- Section 130.- Omit.
- Section 131.- Omit.
- Section 132.- In sub-section (1), for “rupees two thousand” and “rupees one thousand” , substitute respectively “rupees fifty thousand” and “rupees five thousand”.

Section 133.- (1) For sub-section (2), substitute -

“(2) Prevention of encroachments on or cultivation of common land, or land reserved for public purposes or of which cultivation has been prohibited or is objectionable, or, by person, not entitled to, bring it under cultivation.—

(a) Subject to any law, agreement, custom, usage or any decree or order of any Court or other authority, for the time being in force, every person shall exercise the right of user in respect of any road, street, lane, path, Water Channel, Water Course and Water Source and other common land defined as such in any law or declared as such by the Government or the Board;

(b) The right of user permitted by clause (a) shall not be deemed to include or otherwise confer, create or assign any right of encroachment, whether by means of construction, including fencing, walling or putting any barrier or by breaking up of land, diversion or otherwise.

(2-A) Penalty for denial of or obstruction in the exercise of right or for encroachment.—(a) Where any person is denied, or obstructed in, the lawful exercise of his right of user as provided in subsection (1), or where any person has taken possession of or brought under cultivation or otherwise encroached upon any common land as described above, or when any person, without due authority, has taken possession of land belonging to the Government, a Revenue Officer may, on his own motion or on the application of any person interested and after such enquiry as may be deemed necessary,—

(i) direct the free exercise of the right of user and the removal of the obstruction, where the exercise of such right is found to have been denied or obstructed;

(ii) eject the person who has taken possession of or brought under cultivation or otherwise encroached upon such common land and take possession of such land without paying any compensation for crops or improvements, and may also, by order duly proclaimed, forbid repetition of the encroachment;

(iii) inflict a fine not less than twenty five thousand rupees and as prescribed by Board from time to time, on such person or persons as are found to have denied or obstructed the exercise of the right of user in respect of or to have taken possession of or brought under cultivation or otherwise encroached upon such common land.

(b) Orders of removal of obstruction or ejectment under sub-section (3) shall be enforced in the manner provided in the Code of Civil Procedure, 1908 (5 of 1908).

(c) Where the Government land has been encroached upon, the person committing the offence, on conviction by a Judicial Magistrate of first class shall, for each of such offence, be punishable with imprisonment of one year or a fine of not less than twenty-five thousand rupees or both.

(2) Omit sub-sections (4-a), (4-b) and (5).

(3) After sub-section (5), insert -

“(6) In enforcing these orders a Revenue Officer shall have all the powers in regard to contempts, resistance and the like which a Civil Court may exercise in the execution of a decree; and

(7) Any fine, if not paid in cash, shall be recovered as an arrear of land revenue.”

For section 133-A, substitute -

Restriction on conversion of agricultural land and process for permission of non-agriculture (NA) use.

“133-A.—(1) Subject to the procedure notified in sub-section (4), no land used for agriculture purposes shall be used for any non-agricultural purposes except with the permission of the District Collector:

Provided that the permission for conversion of land notified as Saffron Belt shall be made as per procedure prescribed under the Jammu and Kashmir Saffron Act, 2007:

Provided further that holder of any agriculture land may construct a residential house or erect farm building, grain storage, primary processing of agriculture produce, wells or tanks or make any other improvements thereon for residential purpose or agricultural improvement, on intimation to the Tehsildar concerned, however, the plinth area of such building or improvement shall not exceed four hundred Square meters in total:

Provided also that any attempt to convert agriculture land for non-agriculture use by contravening the aforesaid provisos by way of fragmenting the land or otherwise shall be considered violation of the provisions of this Act.

فعل فرہ گداری باغوف بنکوک محفل الامین خلیفہ ڈوڈہ

سال	مقام	تاریخ	موضوع	تعداد	ملاحظات
1969	عمان	1969	عمان	1	عمان
1968	عمان	1968	عمان	1	عمان
1967	عمان	1967	عمان	1	عمان
1966	عمان	1966	عمان	1	عمان
1965	عمان	1965	عمان	1	عمان
1964	عمان	1964	عمان	1	عمان
1963	عمان	1963	عمان	1	عمان
1962	عمان	1962	عمان	1	عمان
1961	عمان	1961	عمان	1	عمان
1960	عمان	1960	عمان	1	عمان
1959	عمان	1959	عمان	1	عمان
1958	عمان	1958	عمان	1	عمان
1957	عمان	1957	عمان	1	عمان
1956	عمان	1956	عمان	1	عمان
1955	عمان	1955	عمان	1	عمان
1954	عمان	1954	عمان	1	عمان
1953	عمان	1953	عمان	1	عمان
1952	عمان	1952	عمان	1	عمان
1951	عمان	1951	عمان	1	عمان
1950	عمان	1950	عمان	1	عمان
1949	عمان	1949	عمان	1	عمان
1948	عمان	1948	عمان	1	عمان
1947	عمان	1947	عمان	1	عمان
1946	عمان	1946	عمان	1	عمان
1945	عمان	1945	عمان	1	عمان
1944	عمان	1944	عمان	1	عمان
1943	عمان	1943	عمان	1	عمان
1942	عمان	1942	عمان	1	عمان
1941	عمان	1941	عمان	1	عمان
1940	عمان	1940	عمان	1	عمان
1939	عمان	1939	عمان	1	عمان
1938	عمان	1938	عمان	1	عمان
1937	عمان	1937	عمان	1	عمان
1936	عمان	1936	عمان	1	عمان
1935	عمان	1935	عمان	1	عمان
1934	عمان	1934	عمان	1	عمان
1933	عمان	1933	عمان	1	عمان
1932	عمان	1932	عمان	1	عمان
1931	عمان	1931	عمان	1	عمان
1930	عمان	1930	عمان	1	عمان
1929	عمان	1929	عمان	1	عمان
1928	عمان	1928	عمان	1	عمان
1927	عمان	1927	عمان	1	عمان
1926	عمان	1926	عمان	1	عمان
1925	عمان	1925	عمان	1	عمان
1924	عمان	1924	عمان	1	عمان
1923	عمان	1923	عمان	1	عمان
1922	عمان	1922	عمان	1	عمان
1921	عمان	1921	عمان	1	عمان
1920	عمان	1920	عمان	1	عمان
1919	عمان	1919	عمان	1	عمان
1918	عمان	1918	عمان	1	عمان
1917	عمان	1917	عمان	1	عمان
1916	عمان	1916	عمان	1	عمان
1915	عمان	1915	عمان	1	عمان
1914	عمان	1914	عمان	1	عمان
1913	عمان	1913	عمان	1	عمان
1912	عمان	1912	عمان	1	عمان
1911	عمان	1911	عمان	1	عمان
1910	عمان	1910	عمان	1	عمان
1909	عمان	1909	عمان	1	عمان
1908	عمان	1908	عمان	1	عمان
1907	عمان	1907	عمان	1	عمان
1906	عمان	1906	عمان	1	عمان
1905	عمان	1905	عمان	1	عمان
1904	عمان	1904	عمان	1	عمان
1903	عمان	1903	عمان	1	عمان
1902	عمان	1902	عمان	1	عمان
1901	عمان	1901	عمان	1	عمان
1900	عمان	1900	عمان	1	عمان

Masjid Pakwari
P.H. Bankal

Gaib Tehsil
CANIHAL

نقل عشرہ گزادری بابت موضع بکلوٹ تحصیل بانہال ضلع ڈوڈہ

تعداد ترقی	تعداد البر	نام کاشتکار احوال	نام مالک احوال
۱	۱	امجد - غلام بران صفر لطف صوب لفظ درنیانی مکد - اور - علی سران اظہار نجم تبریم نیانی عبدالرحمن غفار نیانی غبار نیانی عزیز محمد لہری صدیق تبریم زہر	سرکار
۱۱	۱۱	مظہور برکار	سرکار
۱۲	۱۲		
۱۳	۱۳		
۱۴	۱۴		
۱۵	۱۵		
۱۶	۱۶		
۱۷	۱۷		
۱۸	۱۸		
۱۹	۱۹		
۲۰	۲۰		
۲۱	۲۱		
۲۲	۲۲		
۲۳	۲۳		
۲۴	۲۴		
۲۵	۲۵		
۲۶	۲۶		
۲۷	۲۷		
۲۸	۲۸		
۲۹	۲۹		
۳۰	۳۰		

۲۲۸
۵۸۲

۲۲۸
۵۸۲

Masim Malik
Patwari
P/H

Wah Tehsil
BANHAL

نوٹ :- نقل مطابق اصل ہے

نقل خرگه احوال
نقل خرگه گروادری بابت موضع بندکورت تحصیل بانہال ضلع ڈوڈہ

(3)

تاریخ	نام مالک احوال	نام کاشتکار احوال	قدر در ترقی		ملاحظات
			متر مربع	سنگال	
۱۹۷۰	سرکار	مقبولہ سرکار	۶	۱۵۰	
۱۹۷۱	/	/	/	/	/
۱۹۷۲	/	/	/	/	/
۱۹۷۳	/	/	/	/	/
۱۹۷۴	/	/	/	/	/
۱۹۷۵	/	/	/	/	/
۱۹۷۶	/	/	/	/	/
۱۹۷۷	/	/	/	/	/
۱۹۷۸	/	/	/	/	/
۱۹۷۹	/	/	/	/	/
۱۹۸۰	/	/	/	/	/
۱۹۸۱	/	/	/	/	/
۱۹۸۲	/	/	/	/	/
۱۹۸۳	/	/	/	/	/
۱۹۸۴	/	/	/	/	/
۱۹۸۵	/	/	/	/	/
۱۹۸۶	/	/	/	/	/
۱۹۸۷	/	/	/	/	/
۱۹۸۸	/	/	/	/	/
۱۹۸۹	/	/	/	/	/
۱۹۹۰	/	/	/	/	/

نوٹ :- نقل مطابق اصل ہے

Malik Mashkoor
Patwari P.H.
No.

سرور لوداری بابت موضع تحصیل بانہال ضلع

نام ملک حوالہ	نام کاشتکار حوالہ	تعداد زمین تعمیر زمین	تعداد اہل	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین	تعداد زمین
سرور	الحمد غلام بران	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶	۶
	قفر قوہ بربر	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳	۳
	لفظ محمد عرفان	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰	۱۰
	رہمت اللہ																			
	ان جیب																			
	سنانہ علی																			
	الوجہ لونوڑ																			

Handwritten notes in Urdu, including names like 'Malik Mashkoor' and 'Patwari' and some numbers.

نوٹ :- نقل مطابق اصل ہے

Malik Mashkoor
Patwari P.H.

نقل و معیندی چہار سالہ بابت خریفہ ۱۹۶۸-۶۹ وضع نکلو و تحویل زرام بن ضلع ڈوڈہ

کھیت نمبر	نام مالک معا حوال	نام کاشتکار معا حوال	نمبر خسرہ معینہ کھیت	رقبہ بقید کھ	لگان جو زرہ ادا کرتا ہے	حصہ بھانہ حقیت و طرہ بھانہ	مطالبہ تشریح مال اسوائے	حوالہ انتالات	رقبہ
۱۰۰	سرکار	مقبولہ سرکار	۶۲۸	۵۸۲	ع غفر علی خان				
۱۰۱			۶۲۸	۵۸۲	ع غفر علی خان				
		سیران کھتہ		۳۲	قلمو اہمال				

نوٹ:- نقل مطابق اصل ہے۔
 Malik Mashkoor
 Palyari P.H.
 District

نقل و منتقلی چہار سالہ باقی ماندہ ۱۸-۲۰۱۸ء با موضوع مذکورہ تفصیل نام بن ضلع ڈوڈھ

نام مالک احوال	نام کاشتکار احوال	تاریخ	محلہ	رقبہ	نمبر	تاریخ	محلہ	رقبہ	نمبر
سرکار	محمد غلام پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱
	محمد پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱
	محمد پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱
	محمد پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱
	محمد پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱
	محمد پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱
	محمد پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱
	محمد پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱
	محمد پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱
	محمد پسران	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱	۱۵۱۱	پشور	۱۵۱۱	۱۵۱۱

نوٹ: نقل مطابق اصل ہے۔


 Malik Mashkoor
 Patwari P.H.

۲۲